

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 230 of 2024

IN THE MATTER OF:

Shri Shanlang W. Kharbangar ...Applicant

Versus

Meghalaya State Pollution Control Board & Anr.

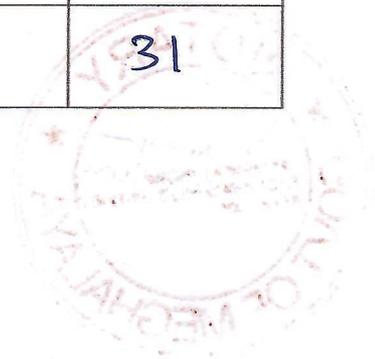
...Respondents

INDEX

S. No.	Particulars	Page No.
1.	List of Dates and Events	1-2
2.	Synopsis	3-4
3.	Memo of Parties	5-6
4.	Petition under Section 14 and 15 of The National Green Tribunal Act, 2010, Seeking Clarification, Modification, and Relief regarding Environmental Compensation imposed on M/s Shanlang Stone Crusher along with affidavit	7-18
5.	ANNEXURE A-1 (COLLY.) Copy of the valid permissions and licenses obtained from Respondent No. 1	19-30
6.	ANNEXURE A-2	31

Shanlang

SI/Instrument No 132
Date 28.10.2024



	Copy of the letter bearing No. MPCB/GEN-327/2020/2020-2021/71 dated Shillong the 24.11.2020 sent by Respondent No. 1	
7.	ANNEXURE A-3 Copy of the representation letter sent by the Applicant dated 24.08.2021	32-33
8.	ANNEXURE A-4 Copy of the letter bearing letter No. MPCB/Gen-327/Vol-IV/Annex-I/2020/2024-25/105 dated Shillong the 10.05.2024 by MSPCB Shillong	34-35
9.	ANNEXURE A-5 Copy of letter dated 19.08.2024 bearing letter No. MPCB/Gen-327/Annex-I/Vol-IV/2024/2024-25/160	36-37
10.	ANNEXURE A-6 Copy of the representation letter dated 03.09.2024	38-46
11.	Vakalatnama	47

THROUGH

Place: New Delhi

Dated: 29.10.2024

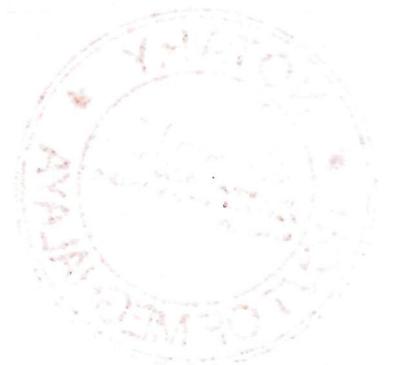
 
Dr. Alana Golmei | Samuel Khobung

Counsels for the applicant

A124/6, Katwaria Sarai, New Delhi – 110016

nelawnetwork@gmail.com | admin@nesch.in

+91 9958874724 | +91 9654980557



Shanlong

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No. _____ of 2024

IN THE MATTER OF:

Shri Shanlang W. Kharbangar ...Applicant

Versus

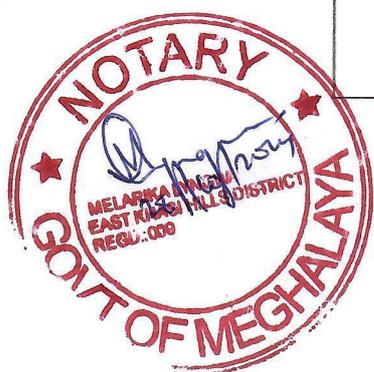
Meghalaya State Pollution Control Board & Anr.

...Respondents

LIST OF DATES AND EVENTS

Date	Event Description
26.11.2012	Consent to Establish issued to M/s Shanlang Stone Crusher by Meghalaya State Pollution Control Board (MSPCB)
19.09.2016	Consent to Operate granted, valid until 31.10.2020, for primary stone crusher operations.
May – June 2019	Temporary secondary stone crusher set up to handle oversized aggregates from primary crusher; operated without license for short period
08.09.2019	Officials visited and sealed the secondary crusher; Applicant instructed to submit updated documents
24.11.2020	MSPCB imposed Environmental Compensation of Rs. 38,56,250/- for operating secondary crusher without proper licensing
24.08.2021	Applicant submitted a representation to MSPCB requesting reassessment of compensation based on the limited operation of the secondary crusher.

Shanlang



17.02.2022	Follow-up representation sent by Applicant to MSPCB, explaining the brief operation and limited output of the secondary crusher.
2023	Applicant's equipment seized and auctioned by authorities; proceeds expected to be adjusted against Environmental Compensation.
10.05.2024	MSPCB issued revised Environmental Compensation notice, reducing the amount to Rs. 75,000/-.
19.08.2024	New notice demanding original compensation amount of Rs. 38,56,250/- issued, causing confusion.
03.09.2024	Applicant submitted a detailed representation seeking clarification on the compensation amount and auction proceeds adjustment, but no reply
09.10.2024	Hence the Petition

Shankar

THROUGH

Place: New Delhi

Dated: 29.10.2024

Alana Golmei *Samuel Khobung*
Dr. Alana Golmei | Samuel Khobung

Counsels for the applicant

A124/6, Katwaria Sarai, New Delhi – 110016

nelawnetwork@gmail.com | admin@nesch.in

+91 9958874724 | +91 9654980557



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No. _____ of 2024

IN THE MATTER OF:

Shri Shanlang W. Kharbangar ...Applicant

Versus

Meghalaya State Pollution Control Board & Anr.

...Respondents

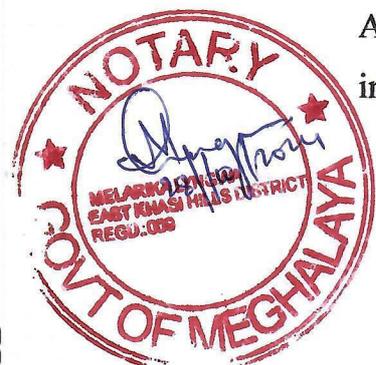
SYNOPSIS

The present application involves Shri Shanlang W. Kharbangar, proprietor of M/s Shanlang Stone Crusher, seeking clarification on the Environmental Compensation imposed by the Meghalaya State Pollution Control Board (MSPCB). The Applicant received the necessary licenses for a primary stone crusher, operating under the Air and Water Acts. However, in mid-2019, he temporarily set up a secondary stone crusher to process oversized aggregates from the primary unit, which operated briefly and without the required license. This unit was sealed in September 2019.

In November 2020, MSPCB imposed an Environmental Compensation of Rs. 38,56,250/-, which the Applicant contended was excessive given the temporary and limited use of the secondary crusher. In response to multiple representations by the Applicant, MSPCB revised the compensation to Rs. 75,000/- in May 2024. However, another notice in August 2024 reinstated the original, higher amount, leading to significant confusion.

Additionally, the Applicant's equipment was seized and auctioned in 2023, and he was assured that auction proceeds would be

Shanlang



adjusted against the fine. With no clear response from the MSPCB on the compensation due or the adjustment of auction funds, the Applicant has faced severe financial hardship. The Applicant now seeks interim relief and a final determination from the National Green Tribunal regarding the correct compensation amount, and adjustment of auction proceeds.

Hence the present application.

THROUGH

Place: New Delhi

Dated: 29.10.2024

Dr. Anana Golmei | *Samuel Khobung*
Dr. Anana Golmei | Samuel Khobung

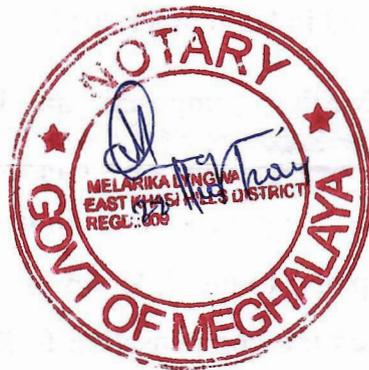
Counsels for the applicant

A124/6, Katwaria Sarai, New Delhi – 110016

nelawnetwork@gmail.com | admin@nesch.in

+91 9958874724 | +91 9654980557

Shankar



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No. _____ of 2024

IN THE MATTER OF:

Shri Shanlang W. Kharbangar ...Applicant

Versus

Meghalaya State Pollution Control Board & Anr.

...Respondents

MEMO OF PARTIES

1. Shri Shanlang W. Kharbangar,
Proprietor of M/s Shanlang Stone Crusher,
Bhoiryngong, Ri-Bhoi District,
Meghalaya ...Applicant

Versus

1. Meghalaya State Pollution Control Board
Through the Member Secretary,
"ARDEN", Lumpyngngad Shillong,
Meghalaya – 793014
Email: memsecy.spcb-meg@gov.in
Phone: (0364) 2521217

2. Government of Meghalaya
Through the Chief Secretary,
Rilang Building, Room no. 321,
Meghalaya Secretariat, Shillong,



Shanlang

Meghalaya – 793001

Email: cs0-meg@nic.in

Phone: 0364-2224801

...Respondents

THROUGH

Place: New Delhi

Dated: 29.10.2024

[Handwritten signatures]

Dr. Alana Golmei | Samuel Khobung

Counsels for the applicant

A124/6, Katwaria Sarai, New Delhi – 110016

nelawnetwork@gmail.com | admin@nesch.in

+91 9958874724 | +91 9654980557



[Handwritten signature]



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No. _____ of 2024

IN THE MATTER OF:

Shri Shanlang W. Kharbangar ...Applicant

Versus

Meghalaya State Pollution Control Board & Anr.

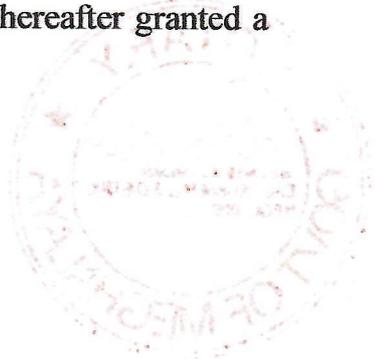
...Respondents

**PETITION UNDER SECTION 14 AND 15 OF THE
NATIONAL GREEN TRIBUNAL ACT, 2010, SEEKING
CLARIFICATION, MODIFICATION, AND RELIEF
REGARDING ENVIRONMENTAL COMPENSATION
IMPOSED ON M/S SHANLANG STONE CRUSHER**

Shanlang

Most Respectfully Showeth:

1. That the Applicant, Shri Shanlang W. Kharbangar, is the proprietor of M/s Shanlang Stone Crusher, a stone crushing unit located in Bhoirymbong Lumdaitkhla, Ri Bhoi District, Meghalaya. The Applicant's unit was established under valid permissions and licenses obtained from the Respondent No.1, the Meghalaya State Pollution Control Board (hereinafter referred to as MSPCB), pursuant to the provisions of the Air (Prevention and Control of Pollution) Act, 1981, and the Water (Prevention and Control of Pollution) Act, 1974.
2. That the Applicant initially received a Consent to Establish in 2012 for the stone crushing unit and was thereafter granted a

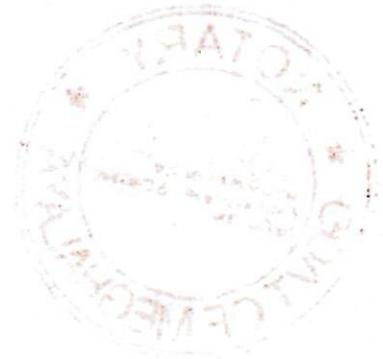
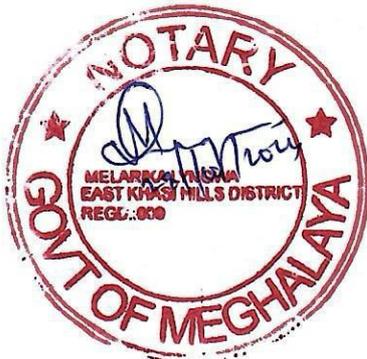


Consent to Operate, which was last renewed on 19.09.2016, valid until 31.10.2020, for operating a stone crusher to produce graded stone chips. The unit was compliant with environmental norms, and all conditions set by the Respondents had been duly followed.

Copy of the valid permissions and licenses obtained from Respondent No. 1 is annexed herewith and marked as Annexure A-1 (Colly.).

3. That in May-June 2019, the Applicant, for the purpose of increasing the efficiency of his operations, acquired a secondary stone crusher, specifically a "Mashin Tylliat Maw" (AGGARWALLA STONE CRUSHER 16X10), to handle the oversized aggregates produced by the licensed primary stone crusher unit. This secondary crusher was operational for a brief period between June and August 2019, and it was installed without the required permission from the MSPCB. The Applicant asserts that this secondary crusher was never meant for large-scale operations and was set up only as a supplementary unit for a limited time.
4. That in September 2019, officers of the District Administration visited the Applicant's site and directed the shutdown of the secondary stone crusher due to its unlicensed status. On 8.09.2019, the unit was sealed, and the Applicant was instructed to submit all necessary updated documentation. The Applicant complied with this directive and submitted the requisite documents, including the No Objection Certificate from the Labour Department and a Professional Tax Certificate from the Khasi Hills Autonomous District Council.

Shankar



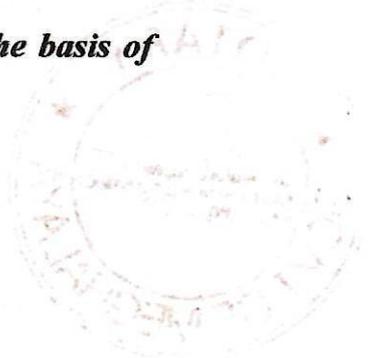
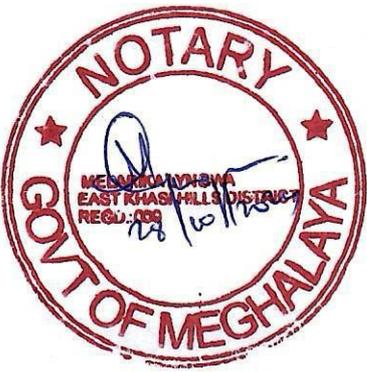
5. That despite the shutdown of the secondary crusher in 2019, on 24.11.2020, the Applicant was served with a notice from the MSPCB imposing an Environmental Compensation of Rs. 38,56,250/- (Rupees Thirty-Eight Lakhs Fifty-Six Thousand Two Hundred Fifty only) for the unlicensed operation of the secondary stone crusher during the limited period it was functional the contents of which are reproduced as under,

“Whereas, as per the records submitted by the Committee appointed by Hon’ble National Green Tribunal, it has been observed during inspection dated 20.09.2019 that your Stone Crusher at GPS (25°42’34.03”N, 91°59’38.90”E) in Nongrah area, Ri-Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon’ble Tribunal, vide order dated 14.10.2020 and 29.10.2020 in O.A. No. 48/2019 (EZ) in the matter of Jitul Deka vs Union of India & Ors., has directed the State Government to assess the Environmental Compensation against the illegal crushers.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 the unit is hereby imposed an Environmental Compensation of Rs. 38,56,250/- (Rupees Thirty Eight Lakhs Fifty Thousand Two Hundred and Fifty only) calculated on the basis of



methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fir under the relevant Acts and Rules.”

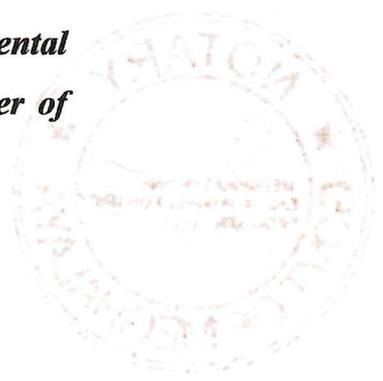
Copy of the letter bearing No. MPCB/GEN-327/2020/2020-2021/71 dated Shillong the 24.11.2020 sent by Respondent No. 1 is annexed herewith and marked as **Annexure A-2.**

6. That the Applicant has repeatedly represented to the MSPCB (Respondent No.1), through letters dated 24.08.2021 and 17.02.2022, requesting that the Environmental Compensation be reassessed in light of the fact that the secondary stone crusher was operational only for a short period in 2019, and its production was limited to crushing oversized stones generated by the primary licensed crusher. The Applicant contended that the fine imposed was exorbitant, disproportionate to the limited scale of operations, and should be reassessed.

Copy of the representation letter sent by the Applicant dated 24.08.2021 are annexed herewith and marked as **Annexure A-3.**

7. That on 10.05.2024, the MSPCB vide letter No. MPCB/Gen-327/Vol-IV/Annex-I/2020/2024-25/105 dated Shillong the 10.05.2024 revised the Environmental Compensation to Rs. 75,000/- (Rupees Seventy-Five Thousand only), stating that,

“Whereas the Board after thorough considering the request, has decided to reduce the Environmental Compensation and revisiting each case in the matter of



Jitul Deka vs. Union of India & Ors as per existing guidelines.

Now, therefore in view of the above the Meghalaya State Pollution Control Board do hereby revised an Environmental Compensation of Rs. 75,000/- (Rupees Seventy Five Thousand) only on Shanlang Kharbangar, calculated on the following basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation and adopted by the Meghalaya State Pollution Control Board.

$$EC=PI \times N \times R \times S \times LF$$

EC is Environmental Compensation

PI=Pollution Index of industrial sector=50

N=Number of days of violation took place=12

R=A factor in Rupees (₹) for EC=250

S=Factor for scale of operation = 0.5

LF=Location Factor=1

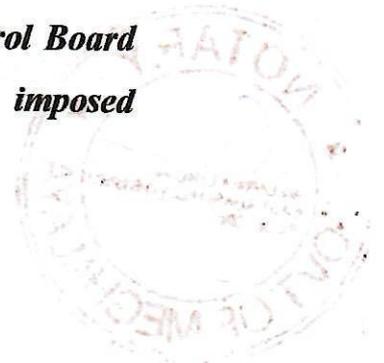
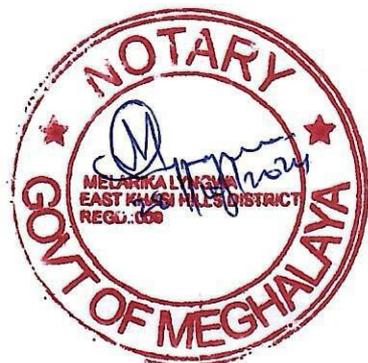
EC=75,000"

Shanlang

Copy of the letter bearing letter No. MPCB/Gen-327/Vol-IV/Annex-I/2020/2024-25/105 dated Shillong the 10.05.2024 by MSPCB Shillong is annexed herewith and marked as **Annexure A-4**.

8. However, despite this revision, the Applicant was subsequently issued another notice vide letter No. MPCB/Gen-327/Annex-I/Vol-IV/2024/2024-25/160 dated 19.08.2024 demanding payment of environmental compensation. The letter stated the following,

"Whereas the Meghalaya State Pollution Control Board in compliance with above direction had imposed



*Environment Compensation on Shanlang Kharbangar
Vide letter No. MPCB/Gen-327/2020/2020-2021/71 dated
Shillong, the 24th November 2020 calculated on the basis
on methodology developed by Central Pollution Board for
Assessing Environmental Compensation and adopted by
the Meghalaya State Pollution Control Board and the
letter was issued by the Board on 10th May 2024.*

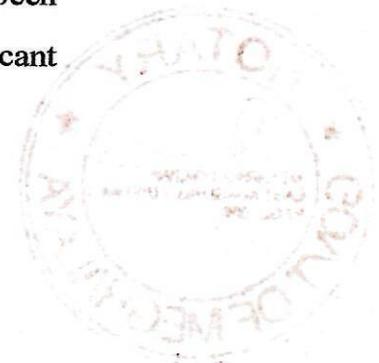
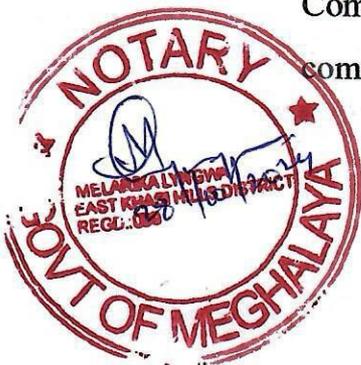
*In view of the above, it may be informed that you have
failed to make the balance payment of the above
Environmental Compensation after you were given
sufficient time and opportunities.”*

That the letter dated 19.08.2024 bearing letter No. MPCB/Gen-327/Annex-I/Vol-IV/2024/2024-25/160 quoted the letter dated 24.11.2020 bearing letter No. MPCB/Gen-327/2020/2020-2021/71 demanding the original amount of Rs. 38,56,250/- leading to significant confusion regarding the actual amount payable.

Copy of letter dated 19.08.2024 bearing letter No. MPCB/Gen-327/Annex-I/Vol-IV/2024/2024-25/160 is annexed herewith and marked as **Annexure A-5**.

9. That further compounding the confusion, in January 2022, the properties and equipment of the Applicant's stone crusher unit, including machinery, conveyors, and boulders, were seized by the authorities and auctioned in 2023. The Applicant was assured by officials at the MSPCB that the proceeds from the auction would be adjusted against the Environmental Compensation owed. However, no such adjustment has been communicated or implemented to date, leaving the Applicant

Shanlang



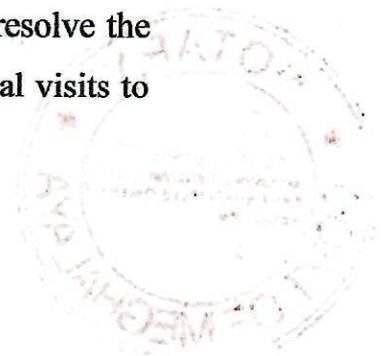
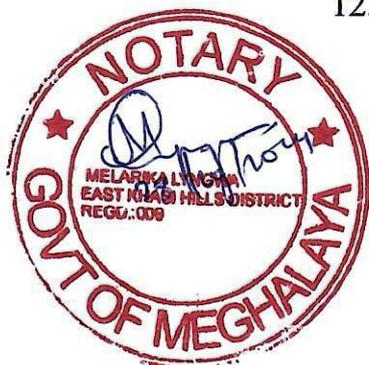
uncertain about the outstanding liability, if any, with respect to the Environmental Compensation.

10. That the Applicant submits that the secondary crusher was a supplementary unit to the licensed primary stone crusher, and its limited operations for a short duration in 2019 should not warrant such a severe penalty. The revised compensation of Rs. 75,000/- appears to be a reasonable assessment, considering the scale of operations, and the Applicant is willing to make this payment immediately. However, the lack of clarity regarding the compensation amount, and the adjustment of auction proceeds, has caused undue financial stress and legal uncertainty for the Applicant.

11. That On 03.09.2024, the Applicant submitted a detailed representation to Respondent No. 1 and Respondent No. 2, explaining the circumstances under which the secondary stone crusher was temporarily established and operated without the required licensing. The representation emphasized that the secondary crusher was in operation for only a short period and was exclusively used for crushing oversized aggregates from the primary, licensed crusher. Additionally, the letter requested clarification from the Respondents regarding the exact amount of Environmental Compensation the Applicant is required to pay, as well as the status of the proceeds from the auction of the seized equipment to which no reply was received from the Respondents.

Copy of the representation letter dated 03.09.2024 is annexed herewith and marked as Annexure A-6.

12. That despite the Applicant's good faith efforts to resolve the matter through multiple representations and personal visits to



the MSPCB, there has been no final resolution, forcing the Applicant to seek the intervention of this Hon'ble Tribunal. The Applicant is a small business owner whose livelihood has been severely affected due to the ongoing closure of his stone crusher unit, and the delay in renewing his license to operate.

13. That the Applicant is left with no other recourse but to approach this Hon'ble Tribunal under Sections 14 and 15 of the National Green Tribunal Act, 2010, seeking clarification on the amount of Environmental Compensation to be paid and relief regarding the renewal of his license to operate the stone crusher unit.

GROUNDS

- A. BECAUSE the Respondent initially imposed an Environmental Compensation of Rs. 38,56,250/- on the Applicant but later revised it to Rs. 75,000/-. However, a subsequent notice again demanded the original amount, causing confusion about the correct compensation due. This inconsistency violates principles of fairness and transparency.
- B. BECAUSE the secondary crusher operated briefly and was used solely to process oversized aggregates from the primary licensed crusher. Given its limited function and operation period, the original compensation imposed is excessive and disproportionate to the nature of the violation.
- C. BECAUSE the Applicant's equipment was seized and auctioned in 2023, with the assurance that proceeds would offset the Environmental Compensation. However, the Respondents have failed to clarify whether the proceeds have been applied, leading to financial uncertainty.

Shankar



- D. BECAUSE the Applicant's livelihood has been severely impacted by the ongoing closure of his stone crusher unit, resulting from Respondents' conflicting notices and delay in resolving compensation and licensing issues.
- E. BECAUSE the prolonged closure of the Applicant's unit infringes upon his fundamental right to livelihood under Article 21 of the Constitution, especially as he has complied with regulatory requirements for his primary crusher.
- F. BECAUSE the penalty must be proportional to the violation. A fine of Rs. 38,56,250/- for a briefly operational secondary crusher is excessive. The revised amount of Rs. 75,000/- reflects a more proportionate penalty, which the Applicant is willing to pay.
- G. BECAUSE despite multiple representations, including the one dated 03.09.2024, the Respondents have failed to clarify the compensation amount or address the adjustment of auction proceeds, depriving the Applicant of natural justice and violating the doctrine of legitimate expectations.

Chandray

LIMITATION

14. That the final notice for payment of environmental compensation was sent by the Meghalaya State Pollution Control Board on 19.08.2024 and the present application has been filed on 29.10.2024 which is within 6 months according to the provisions of Section 14 NGT Act.

15. That no other petition and/or application has been filed before any other forum.

16. That the application is filed bona-fide.



PRAYER

In light of the facts and circumstances mentioned above, the Applicant humbly prays that this Hon'ble Tribunal may be pleased to:

- A. Direct the Respondents to provide a clear and unambiguous clarification regarding the Environmental Compensation payable by the Applicant, whether it is Rs. 75,000/- (Rupees Seventy-Five Thousand only) or Rs. 38,56,250/- (Rupees Thirty-Eight Lakh Fifty-Six Thousand Two Hundred Fifty only).
- B. Direct the Respondents to adjust the proceeds from the auction of the Applicant's seized property, including machinery, against the Environmental Compensation as communicated by the officials of the MSPCB, and provide clarity on any outstanding liability, if any.
- C. Grant interim relief to the Applicant by staying any further enforcement actions or penalties, including additional fines, until a final decision on the Environmental Compensation is provided.
- D. Pass any other orders or directions as this Hon'ble Tribunal may deem fit and proper in the interest of justice and equity.

THROUGH

Place: New Delhi

Dated: 29.10.2024

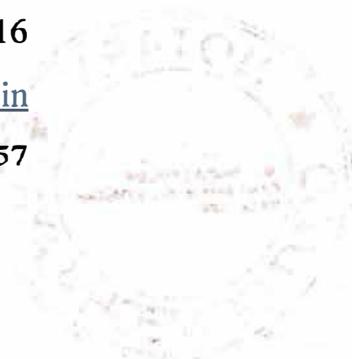
 
Dr. Alaba Golmei | Samuel Khobung

Counsels for the applicant

A124/6, Katwaria Sarai, New Delhi – 110016

nelawnetwork@gmail.com | admin@nesch.in

+91 9958874724 | +91 9654980557



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

Original Application No. _____ of 2024

IN THE MATTER OF:

Shri Shanlang W. Kharbangar ...Applicant

Versus

Meghalaya State Pollution Control Board & Anr.

...Respondents

AFFIDAVIT

I, Shri Shanlang W. Kharbangar, S/o Win Kharumnuid R/o Smit Pdengshnong, East Khasi Hills do hereby solemnly affirm and declare as under: -

1. That I am the applicant in the abovementioned case and well versed with the facts and circumstances of this case and as such competent to swear this affidavit.
2. That the accompanying petition under Section 14 and 15 of The National Green Tribunal Act, 2010, Seeking Clarification, Modification, and Relief regarding Environmental Compensation imposed on M/s Shanlang Stone Crusher has been filed by me which has been drafted by my counsel under my instructions and the same has been read over to me in vernacular language and is found to be true and correct.
3. That the annexures in support of the application are true copies of their respective originals

Shanlang
DEPONENT

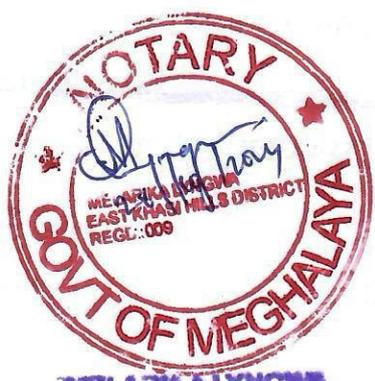


VERIFICATION

Verified at Meghalaya on this 28th day of Oct 2024 that the contents of the above affidavit are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.



DEPONENT



MELARIK LYNGWA
NOTARY
East Khasi Hills District
Government of Meghalaya



MEGHALAYA STATE POLLUTION CONTROL BOARD

'ARDEN' LUMPYNGGAD,
SHILLONG - 793014

PHONE 0364 - 2521533

2522802

2521514

2522726

email megspcb@rediffmail.com
megspcb@bsnl.in

TELEFAX 0364 - 2521217

2521764

NO.MPCB/TB-Con-62(2012)/2012-2013/7

Dtd.Shillong the 19 November 2012.

CONSENT TO ESTABLISH under Section 21 of the Air (Prevention & Control Pollution) Act, 1981 as amended and Section 25/26 of the Water (Prevention & Control of Pollution Act, 1974 as amended is hereby granted to *M/s SHANLANG STONE CRUSHER* for setting up a Stone Crushing Unit at Bhoirymbong, Lumdaitkhla, Ri Bhoi District having an installed production capacity of 25 T/Day of Graded Stone Chips and a Project Cost of Rs 24.00 Lac with reference to their Application No. Nil; Dtd. 05-06-2012 and subsequent correspondences under the following terms and conditions:-

1. The Unit should be set up at the approved site conforming to the siting norms as below:-
 - a) 1.00 Km away from *Umroi Nongrah* Village.
 - b) 250 m away from the *Lad Umroi - Bhoirymbong, Shillong Bypass Highway*.
2. Extraction or use of boulders from river bed as raw material for crushing in the production of stone chips is strictly prohibited.
3. Extraction/Procurement of raw materials should be from licensed quarries and mines.
4. The unit should not cause any air, water and soil pollution beyond the permissible limits and that the nearby population, crops, orchards, etc are not affected due to emission/effluents emanated from it.
5. The industry should ensure that the suspended particulate matter measured between 3(three) metres and 10(ten) metres from the process equipment of the stone crushing unit should not exceed 600 microgrammes per cubic metre.
6. The Crusher should be kept in an enclosed shed.
7. Dust containment-cum-suppression system for the equipment must be provided by the installation of appropriate Water Sprinklers, Dust collecting Chamber, etc.
8. Wind breaking walls with sufficient height should be constructed all around the Plant.
9. All roads within the premises should be metalled or regularly wetted.
10. Regular cleaning and wetting of the ground within the premises should be carried out.



MEGHALAYA STATE POLLUTION CONTROL BOARD

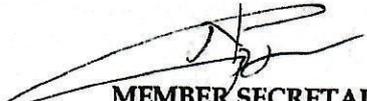
'ARDEN' LUMPYNGGAD,
SHILLONG - 793014

email : megspcb@rediffmail.com
megspcb@bsnl.in

PHONE : 0364 - 2521533
2522802
2521514
2522726

TELEFAX : 0364 - 2521217
2521764

11. Provision of green belt should be made around the industry premises by planting suitable species of trees.
12. The stone dust generated during the crushing process should be utilized as far as practicable. In case full utilization of the same cannot be done, the dust should be disposed off in a proper manner as land filling within the premises of the industry itself in such a manner that such disposal shall not create any environmental degradation of the adjoining land, water bodies, etc.
13. The firm should note that as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended, any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the factory/unit for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denying this right will cause withdrawal of the Consent Order.
14. The Firm/Proprietor shall have to submit a detailed report on compliance to the terms and conditions as laid down in this *Consent to Establish* and to apply for *Consent to Operate before commissioning* the plant. No operation of the plant shall be allowed unless the industry fulfilled all the stipulated terms and conditions of the consent, and obtained the Consent to Operate from this Board.
15. This Consent has been accorded based on the particulars furnished by the applicant on behalf of *M/s SHANLANG STONE CRUSHER* and subject to addition of further or more conditions if so warranted by subsequent developments. The consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
16. This Consent will remain valid up to the *30th November 2013*.
17. This Concern does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any inquiry to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulation.


MEMBER SECRETARY

Copy to:-

1. The General Manager, District Industries Center, Ri Bhoi District, Nongpoh for kind information.
2. *M/s SHANLANG STONE CRUSHER*, C/o. Shri. Shanlang Kharbangar, Bhoirymbong, Lumdaitkhla, Ri Bhoi District. He is instructed not to start commercial operation of the Unit before/without obtaining the Consent to Operate from the Board.
3. Guard File : CTE - 2012

MEGHALAYA STATE POLLUTION CONTROL BOARD

'ARDEN' LUMPYNGGAD, SHILLONG - 793014

PHONE (OFF.) : 0364 - 227017, 227064 TELEFAX : 0364 - 227114, 210533

Book No. 120 Receipt No. 60 Date 2/5/13

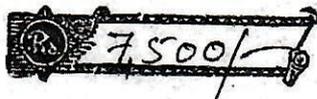
Received from M/s Shanlang Stone Crusher

a sum of Rupees Seven thousand five hundred only

vide Demand Draft No/Cheque No/Bankers Cheque No/Cash 815589

Dt. 2/5/13

on account of consent to operate



MEMBER SECRETARY

MEGHALAYA STATE POLLUTION CONTROL BOARD

'ARDEN' LUMPYNGGAD, SHILLONG - 793014

PHONE (OFF.) : 0364 - 227017, 227064 TELEFAX : 0364 - 227114, 210533

Book No. 111 Receipt No. 38 Date 29/6/12

Received from M/s Shanlang Stone

Crusher a sum of Rupees Twelve thousand only

vide Demand Draft No/Cheque No/Bankers Cheque No/Cash 329148

Dt. 27/6/12

on account of consent to establish



MEMBER SECRETARY

22-

**GOVERNMENT OF MEGHALAYA
OFFICE OF THE GENERAL MANAGER::DISTRICT COMMERCE & INDUSTRIES CENTRE
RI-BHOI DISTRICT, NONGPOH**

No. RB/DCIC/324/Vol-III/2018/301/4408

Dated Nongpoh, the 4th July, 2019

TO WHOM IT MAY CONCERN

As directed vide Memo No. M/Dind/L&M/28/2012/Pv4-A dt. 11.08.2017 proposals for:

- (i) Grant of license for establishment/ regularization of existing stone crushing units
- (ii) Grant of mining license/lease etc.

all stone crushing units in Ri-Bhoi District, irrespective of the amount invested in Plant & Machinery, may invariably, be referred to the Department of Commerce & Industries to cross-check whether the Unit have valid SWA approval or requires scrutiny of the SWA.

Approval of the project by the Single Window Agency in respect of M/s Shanlang Stone Crusher, Lumdaitkhla, Bhoiryndong, Ri-Bhoi District is not required as the aforementioned crusher has been registered with this office as per details below:-

- Registration via Entrepreneurs' Memorandum Number: 17/005/1/1/000212 Dt. 29.01.2014.
- Eligibility Certificate Number: No. M/Dind/FEC-01/N/Policy/2013/192 Dt. 17.04.2014.

The Unit may be considered for obtaining of all statutory and necessary Government clearances/NOCs etc as per requirements.



(Signature)
(H. Deprise)
General Manager
District Commerce & Industries Centre
Ri-Bhoi District, Nongpoh



Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>



NO. MPCB/TB-Con-62(2011)/2019-2020/18

Dated Shillong the 14th August 2019

RENEWAL OF CONSENT TO OPERATE

CONSENT TO OPERATE under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively). CONSENT issued in favour of M/S Shanlang Stone Crusher Unit vide T.O NO MPCB/TB-Con-62(2011)/2016-2017/14 Dated 19th December 2016 for operating a Stone Crushing Unit located at Bhoirymbong, Lumdaitkhla, Ri-Bhoi District and which expired on 31st October 2017 is hereby renewed for a further period of 3(Three) years i.e upto 31st October 2020 under the following terms and conditions:

This Consent has been accorded base on the particulars furnished by the applicant on behalf of M/s Shanlang Stone Crusher and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will Automatically become invalid if any change or alternation or deviation is made in actual practice.

1. The Consent to Operate is valid for a period upto 31st October 2020 unless otherwise suspended or revoked.
2. This Consent may be modified, suspended or revoked by the Board in whole or part during it's term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in condition that require temporary or permanent reduction or elimination of the authorized discharge/emission.
3. This consent does not convey any property right in either real or personal property or any exclusive privileges, does it authorized any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulation;
4. The Consent is valid for the manufacture of Graded Stone Chips @ 40 (Forty) TPD with a Project cost of Rs32,39,330/- Lacs (Rupees Thirty Two Lakhs .Thirty Nine Thousand & Three Hundred Thirty) only.

SL No	PRODUCT/By-RODUCT	MAXIMUM DAILY QUANTITY
	GRADED STONE CHIPS	(In Tonnes/KL/Numbers) 25(Twenty Five) TPD

5. The firm should ensure that the stone boulder used as raw material for making of stone chips should be obtain or procured from the stone quarries having requisite License from the competent authority with Environmental Clearance from the District Environmental Impact Assessment Authority (DEIAA).
6. No air, water and soil pollution shall be created by the Industry/Unit beyond the prescribed Permissible limits.
7. The industry shall take adequate measures for control of noise from its own source so as to comply with the standards, as may be applicable.



LIMIT IN dB (A) LEQ	
Day Time (6.00 – 9.00 PM)	Night Time (9.00-6.00 AM)
75	70

8. To maintain the environment and ecology of the area, provision of green belt of about 2 (two) metres width by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1(one) metre all around the Plant site may be made invariably.

9. Regular cleaning and wetting of the ground within the premises should be carried out.

10. Burning of Garbage/Solid Waste in the Plant Premises is strictly prohibited.

11. The stone dust generated during the crushing process should be utilized as far as practicable. In case full utilization of the same cannot be done, the dust should be disposed off in proper manner as land filling within the premises of the industry itself in such a manner that such disposal shall not create any environmental degradation to the adjoining land, water bodies, etc.

12. The Industry should ensure that the suspended particulate matter measure between 3metres and ten metres from the process equipment of the stone crushing unit should not exceed 600 micro grams/cu.metre.

13. Efforts shall have to be made by the Proprietor/Firm for re-cycle and recovery of waste to the maximum extent possible

14. Appropriate pollution control measures/devices should be operated and maintained so as to ensure that the emission/effluents are within the prescribed standards.

15. Submit an Environmental Statement for the financial year ending 31st March in Form-V on or before the 30th day of September every year.

16. Furnish on or before the 5th day of every calendar month a return in Form-I showing the quantity of water consumed in the previous month for different purpose of usage.

17. The industry shall have to put up two hoardings of size 6 x 4 ft. at the main entrance to the plant. One board shall contain with a specific Consent to Establish and Consent to Operate conditions, specific to the plant and other board shall carry their latest water, air, noise and solid waste monitoring data as well as the maximum vulnerable zone, if the unit is storing/handling Hazardous Chemicals.

18. This Consent to Operate is to be renewed 3(Three) Months before the expiry of the validity date.

It is mandatory under the provisions of the Water Act and the Air Act that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the place where the crusher are installed for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial of this right will cause withdrawal of the Consent Order.


MEMBER SECRETARY
Meghalaya State Pollution Control Board,
Shillong.

Copy to: -

1. The General Manager, District Commerce & Industries Centre Meghalaya, Nongpoh, Ri-Bhoi District for kind information.
2. ✓ M/S Shanlang Stone Crusher C/o Shri. Shanglang, W. Kharbyngar, Bhoiymbong, Lmdaikhla, Ri-Bhoi District. You are instructed to apply for renewal prior expiry of the consent to operate.
3. Guard File -TB- Con-RCTO- 2019(RB)



GOVERNMENT OF MEGHALAYA
THE DEPARTMENT OF FORESTS AND ENVIRONMENT
OFFICE OF
THE DIVISIONAL FOREST OFFICER:: EAST KHASI HILLS & RI-BHOI (T) DIVISION::
SHILLONG



NO.KH/8/Pt-V/121/2018/ 5268,

Dated Shillong, the ²⁵ 25th NOV/2019.

To,
 Shri. Shanlang. W. Kharbangar,
 M/s Shanlang Stone Crusher,
 Lumdaitkhla, Ri-Bhoi District.

Subj: Non Forest Land Certificate for running an existing crusher at Bhoirybong Lumdaitkhla, Ri-Bhoi District in respect of Shri. Shanlang. W. Kharbangar, Shanlang Stone Crusher.

Ref: C.F (T) Letter No.MFG.39/42/Stone Crusher/Vol-III/17476, dt. 15.11.2019.

This is to inform you that your plot of land to have measured 1.39 ha (a) N=25° 42' 34.840" E 91° 59' 39.700" (b) N=25° 42' 34.720" E 91° 59' 38.480" (c) N=25° 42' 34.630" E 91° 59' 37.850" (d) N=25° 42' 34.410" E 91° 59' 37.850" (e) N=25° 42' 31.130" E 91° 59' 38.790" (f) N=25° 42' 30.120" E 91° 59' 39.050" (g) N=25° 42' 29.760" E 91° 59' 40.300" (h) N=25° 42' 29.100" E 91° 59' 40.990" (i) N=25° 42' 29.500" E 91° 59' 42.130" (j) N=25° 42' 30.840" E 91° 59' 41.980" (k) N=25° 42' 31.100" E 91° 59' 41.920" (l) , N=25° 42' 33.530" E 91° 59' 40.360" Lumdaitkhla, Bhoirybong, Ri-Bhoi District is a Non-Forest land as per Meghalaya Forest Regulation (Amendment) Act, 2012.

However, no objection to your setting up of Stone Crusher Unit within the above said plot of land is hereby granted strictly on the following conditions that:

1. You shall operate only after obtaining Environmental Clearance from the State Environmental Impact Assessment Authority/District Environmental Impact Assessment Authority and Consent to Establish (CTE)/Consent to Operate (CTO) from the Meghalaya State Pollution Control Board.
2. You shall obtain Stone/materials from Mining lease/ quarry permit granted under Meghalaya Minor Mineral Concession Rules, 2016.
3. That, the Forest Royalty including GST of Stone/Materials to be crushed is to be paid regularly to the Forest Department (Royalty @ 240/- m³, GST @ 5% on royalty).
4. You shall also pay 10 % of Sale proceeds towards Meghalaya Minor Mineral Reclamation Fund (MMRF).
5. That, checking of the Crusher by the officials of this office from time to time should be allowed.
6. That proper Register should be maintained showing the receipt and sale of materials which will be subjected to inspection by this office from time to time.
7. A monthly statement on the materials crushed and sold should be submitted to the Range Officer concern for necessary action.
8. This No Objection Certificate is subject to cancellation for violation of any of the above mentioned conditions violation of Acts and Rules of the State Government and District Council.
9. The maximum working hours should be 8 hrs per day as per the Acts and Rules laid by the State Government.



Yours faithfully,

(Shri. T. Wangniang, IFS)
 Divisional Forest Officer,
 East Khasi Hills & Ri-Bhoi (T) Division,
 Shillong.

26

Memo NO.KH/8/Pt-V/121/2018/

Dated Shillong, the ____/____/2019.

Copy to :

1. The Principal Chief Conservator of Forests (T), Meghalaya, Shillong for his kind information.
2. The Conservator of Forests (T), Shillong Meghalaya for his kind information. This has a reference to his Letter No.MFG.39/42/Stone Crusher/Vol-II/17476, dt. 15.11.2019.
3. The Member Secretary, SEIAA, Sylvan House Shillong for information and necessary action.
4. The Labour Commissioner, Meghalaya Shillong for information.
5. The Member Secretary, Meghalaya State Pollution Control Board for information and necessary action.
6. The Range Forest Officer, I/C Shillong North Range for information and with a direction to conduct inspection of the stone crusher unit to check and verify all relevant papers/orders before commencing production and ensure that Forest Royalty is realised accordingly.

/

Divisional Forest Officer,
East Khasi Hills & Ri-Bhoi (T) Division,
Shillong.

**DECLARATION OF TAX ASSESSMENT OF PROFESSIONS,
TRADES ETC. TO BE PRODUCED BY THE
CONTRACTOR / SUPPLIER / LICENSEE ETC.**

(TO BE FILLED IN BY THE APPLICANT)

1. Name of the Contractor/Supplier : Shri. Shanlang Kharbangar

2. Father's / Mother's / Husband Name : Win Kharumnuid

3. Residential / Business Address : Village / Town : Smit Pdengshnong

P.O. : Smit

District : East Khasi Hills

4. Particulars of Trade/Occupation : Stone Crusher

5. Trading License No. &
Date if any : _____

6. Particulars of Tax paid : **PROFESSIONAL TAX**

SI.No	ASSESSMENT YEAR	TAX PAID	REMARKS
1.	2020 - 2021	₹2500/-	C/S No: 162 Dt: 24.6.2020
2.			
3.			

Rupees Two thousand five hundred only

I declare that the above information is correct and complete to the best of my knowledge and belief.

S. Kharbangar

Signature of the Contractor/ Agent

MEMO NO.DC.XXIII/TW/2020-21/24

Dt. Shillong, the 24th June 2020.

Certified that the above named person has paid the professional Tax upto date.

This Certificate is valid upto **31 - 3 - 2021**



[Signature]
Superintendent (Professional Tax),
Khasi Hills Autonomous District Council,
Shillong.

28

OFFICE OF THE EXECUTIVE COMMITTEE
KHASI HILLS AUTONOMOUS DISTRICT COUNCIL
Shillong.

NO.DC.XXIII/TW/2020-21/24 Dated: Shillong, the 24th June 2020.

To, Shri. Shamlang Kharbangor
Smit Pdenghmong
East Khasi Hills.

Subject:- Payment of Professional Tax.

Sir/Madam,

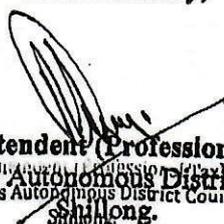
This is to acknowledge with thanks the receipt of the Professional Tax paid by your Office/Institution vide letter No. 1 Staff.
Bank Draft/Cheque/Treasury Challan No. G/S NO : 163
Dt. 24.6.2020 of Assessment Year 2020-2021

I am also enclosing herewith X set/sets of Treasury Challan form for your use while paying the aforesaid Tax for the Year X

Your kind co-operation is highly appreciated.



Yours faithfully,


Superintendent (Professional Tax)
Khasi Hills Autonomous District Council
Shillong.

FORM C

040762

Certificate of Registration

[See Rule 5]



Establishment: 'M/S. SHANLANG STONE CRUSHER
Employer: Shri. Shanlang Kharbanga.
Location of the Establishment: 'Lumdaikichla, Bhoisymbong'.
Employees: 4 (Nos)

Nature of business: Manufacturing.

Registration No. 04-1303 date 20.7.2020



Certified that under the Meghalaya Shops and Establishments Act, 2004 and the rules framed there

(i) the establishment bearing the above particulars has been registered this 20th day of July, 2020 for a period of twelve months up to 20.7.2021 (here put the date) and the Registration No. is 04-1303

The validity of the Certificate of Registration shall expire unless renewed before that date.

Office Seal and date

Signature of the Inspector of Shops and Establishments

(ii) the validity of the Certificate of Registration issued to the establishment bearing the above particulars having expired on or, on the employer's application under Rule 7. renewed :-

(a) for a period of twelve months up to

(b) for a further period of twelve months up to

Office Seal and date

Signature of the Inspector of Shops and Establishments

(iii) the information notified in the prescribed Form 'D' by the employer under Rule 8 as requiring change in respect of the establishment bearing the above particulars have been registered this day of

Office Seal and date

Signature of the Inspector of Shops and Establishments

30

**OFFICE OF THE EXECUTIVE COMMITTEE
KHASI HILLS AUTONOMOUS DISTRICT COUNCIL
SHILLONG**

NO.DC.RBF/XI/70/2019-20/310

Dated: Shillong the 21st December, 2020.

To,

✓ **Shri. Shanlang W. Kharbangar,
Lumdaitkhla, Ri Bhoi District.**

Subject: No Objection Certificate.

Reference: Your letter dt: 26.06.2019.

I am directed to inform you that the Executive Committee, Khasi Hills Autonomous District Council, Shillong is pleased to grant No Objection Certificate for operation of Stone Crusher at your plot in Lumdaitkhla, Bhoirymbong, Ri Bhoi District under the following terms and conditions:-

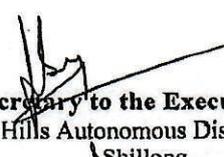
1. That the area of operation be within the limits of your plot as per schedule appended herewith.
2. That you should take all scientific measures for protection of environment and for protection of any possible health hazard to the people of the area of your operation.
3. That the Raw materials, etc should be obtained from Legal sources.
4. That the Government of Meghalaya employment policy should be strictly adhered to in so far as employment within your Company/firm is concerned.
5. That encouragement, guidance and training be provided to Local Khasi Youths and provide them with job opportunities or jobs placement.
6. That the sentiments, the usual traditional customs, usages and practices prevailing within the Elaka be respected.
7. That discipline amongst the employees be maintained at all times.
8. That you should apply for renewal punctually on expiry.
9. This Certificate is valid for a period of ending March 2021.
10. That you should approach the State Government for payment of royalties etc,
11. That the Executive Committee, Khasi Hills Autonomous District Council has the right to amend/ alter/ add to any provisions/ conditions above mentioned.
12. That you should abide by the rules and practices of the Local Dorbar and instruction from this Council from time to time.
13. That signboard be displayed in front of the Stone Crusher Unit Indicating name and address.
14. That infringement of any or all of the above conditions shall render this certificate of cancellation.

SCHEDULE

NORTH : Ka ia Khap bad ka jaka ka Iar Lamare (Susngi)
EAST : Ka ia Khap bad ka jaka u Shrolen Marbaniang
SOUTH : Ka ia Khap bad u pud pynthor u Horis Thangkhiw
WEST : Ka ia Khap bad ka Wah Umiam

AREA : 4227023 Sqft ne 392700 Sqm tam ne duna.




**Deputy Secretary to the Executive Committee,
Khasi Hills Autonomous District Council,
Shillong.**

(71)
Meghalaya State Pollution Control Board
 Forest & Environment Department, Government of Meghalaya
 'ARON' Lushpyingrad, Shillong-793014
 Website: <http://mepspcb.gov.in>



No. MPCB/GEN-327/2020/2020-2021/ 71

Dt. Shillong, the 24th November, 2020

To,

Shanlang Kharbangar
 Dwarkasud, Nongrah
 Ri-Bhol District
 Meghalaya

Subject: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 20/09/2019 that your Stone Crusher at GPS (25°42'34.03"N, 91°59'38.90"E) in Nongrah area, Ri-Bhol District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in D.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal crushers.

Now, therefore in exercise of the powers vested under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 the unit is hereby Imposed an Environmental Compensation of Rs.38,56,250/- (Rupees Thirty Eight Lakhs Fifty Thousand Two Hundred and Fifty only) calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

(B.K. Lyngwa, IFS)
 CHAIRMAN

Meghalaya State Pollution Control Board
 Shillong

Memo No MPCB/GEN-327/2020/2020-2021/ 71A

Dt. Shillong, the 24th November, 2020

Copy to:-

1. The Secretary to the Government of Meghalaya Forest & Environment Department in favour of information.
2. The Deputy Commissioner, Ri-Bhoi District, Nongpoh in favour of information.
3. The Divisional Forest Officer(T) Division, East Khasi Hills & Ri-Bhoi District for information and necessary action.

CHAIRMAN

Meghalaya State Pollution Control Board
 Shillong

To,

ANNEXURE A-3

32

The Member Secretary
Meghalaya State Pollution Control Board
Lumpyngad, Shillong
Meghalaya

SUBJECT : CLARIFICATION ON IMPOSITION OF ENVIRONMENTAL COMPENSATION.

REF : Letter No. MPCB/GEN-327/2020/2021-2022/190 ; Dated: Shillong, the 29th April 2021.

Dear Sir,

With reference to the subject mentioned above and to clarify to your letter Dated 29th April 2021 from Meghalaya State Pollution Control Board, Shillong I would like to plead and inform to you that I am having a Stone Crusher unit at Lumdaithkhla, Bhoiryngong, Ri-Bhoi District which I have registered with The District Commerce & Industries Centre, Ri-Bhoi District, Nongpoh via E. M No.-17/005/1/1/000212 and I have also taken all the No Objection Certificates from the Rangbah Shnong, Divisional Forest Officer, Khasi Hills(T) Division, Shillong and The Office of The Chief Inspector of Boilers and Factories, Shillong and The Consent to Establish and The Consent to Operate from the Meghalaya State Pollution Control Board, Shillong. (all documents enclosed.) and I was operating my unit smoothly and I was not knowing that we cannot put up another unit nearby to be used as a **Secondary Crusher** to crush the oversized aggregates coming out from my registered Stone crusher installed in the hill top.

Sir, the illegal small Stone crusher at GPS (25°42'34.03" N, 91°59'38.90"E) which was setup temporarily with no shed or permanent structures and was used and setup recently in the month of May-June 2019 and before that I was having only one legal stone crusher unit but unknowingly and without your consent and permission I have setup another small stone crusher to be used as a secondary crusher for crushing the oversized aggregates coming out from my other legal crusher and, during the month of July-August 19 the officials of Ri-Bhoi District, Nongpoh came to my stone crusher located at Bhoiryngong and inform us to close the stone crusher, and on the 8th September 2019 they came again and sealed the stone crusher unit and asked us to bring all the updated and valid documents and since then my Stone crusher unit has been closed down (letter from DC Ri-Bhoi enclosed)

Sir, furthermore I wanted to inform here that the illegal crushing unit which was setup temporarily for crushing the oversized stones coming out from on-top of the hill (Stone Crusher) was recently setup without any shed or permanent structures as I was just experimenting the process/procedure of having a **Secondary crusher** and the the benefits and advantages of it as my unit was set up not so long ago and it was operational only for a short duration i.e.; **July and August 2019** and moreover there is no waste or by-product that is left over behind as we sell out all and even the stone dust coming out from the stone crusher and its sold and used for plastering purposes and other retaining wall manual works.

Sir, the Environmental compensation of 38,56,250/, imposed upon my unit and against the said illegal stone crusher is beyond my ability to comply with and the value of the illegal small stone crusher installed is only 4 lakhs and that I have never thought and cross my mind that it was


24/8/21

illegal as I'm using it in the same land within the boundary and for the same purpose of crushing the by-product (oversized aggregates).

I would request your honour to kindly review my application and allow me to restart my existing Stone Crusher as there is no stone crushing unit in Umroi – Bhoirymbong region whereby the local people can get back their employments and their livelihoods and relieve of their economic depression and unemployment, stress and sorrows and the customers won't have to venture unnecessarily to faraway places for the materials that can be available locally, and as of now they have to bring the Stone chips for construction purposes from very faraway places (East Khasi Hills District) involving extra transportation cost and the uncertainty of their life and routine and in this lockdown situation whereby people are advised not to venture unnecessarily out and get exposed to various uncertainties, especially out of their villages, blocks, districts; etc in order that they remain safe in their areas and stay safe.

Sir I request you to kindly reconsider to reduce the amount and help me out in any way you can to come out of this problem so that I would be able to oblige and abide by your conditions with regard to the environmental compensation imposed upon my illegal unit and to allow me to operate and to restart my legal stone crusher, and I would be very grateful if you could consider my request and would look forward for a some help, guidance and a comfortable response from your end and I promise that I would abide by whatever rules and regulations set forth by your concern authority.

Thanking You.

Yours Faithfully,

Dated :Shillong,
The 24th August 2021

(Shanlang W Kharbangar)
M/s Shanlang stone crusher
Bhoirymbong, Ri-Bhoi District
E.M No.- 17/005/1/1/000212
(M)9856065123/ 8787821619
Email - shanlangkharbangar@gmail.com

Documents Enclosed :

1. Land documents/N.O.C from the Rangbah Shnong of Bhoirymbong, Ri-Bhoi District.
2. N.O.C from The Chief Inspector of Boilers and Factories, Shillong, Meghalaya.
3. N.O.C from The D.F.O, Khasi Hills(T) Division, Shillong Dated 25/11/2019.
4. S.W.A Exemption certificate from D.C.I.C, Nongpoh, Dated 4/7/2019.
5. Eligibility Certificate M/Dind/FEC-01/N/Policy/2013/192: D.C.I.C, Nongpoh, Dated 7/4/2014.
6. Entrepreneurs Memorandum No.17/005/1/1/000212:D.C.I.C, Nongpoh, Dated 29/01/2014.
7. Consent to Establish - Meghalaya State Pollution Control Board dated 26/11/2012.
8. Consent to Operate - Meghalaya State Pollution Control Board dated 19/12/2016.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpyngngad, Shillong - 793014
 Website : <http://megspcb.gov.in>



BY REGISTERED POST

No. MPCB/Gen-327/Vol-IV/Annex-I/2020/2024-25/105
 To,

Dtd Shillong the 10th May 2024

SHANLANG KHARBANGAR,
 DWARKSUID, NONGRAH,
 Ri Bhoi District.

Sub: Direction under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and- Section 31 (A) of the Air (Prevention & Control of Pollution Act), 1981: ENVIRONMENTAL COMEPNSATION.

Whereas, as per the records submitted by the Committee appointed by Hon'ble National Green Tribunal, it has been observed during inspection dated 29-04-2017 that your Stone Quarry/Stone Crusher at GPS (25°42'34.03"N 91°59'38.90"E) in Nongrah Village, Ri Bhoi District was operating without lawful authority.

Whereas, your unit has violated Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) in the matter of Jitul Deka Vs Union of India & Ors, has directed the State Government to assess the Environmental Compensation against the illegal min/stone crusher.

Whereas, Environmental Compensation amounting to Rs.38,56250/-only was imposed to the unit vide T.O No. MPCB/Gen-327/2020/2020-2021/71 dated Shillong the 24th November 2020.

Whereas, petitions were received for reducing/withdrawing the Environmental Compensation imposed.

Whereas the Board after thorough considering the request, has decided to reduce the Environmental Compensation and revising each case in the matter of Jitul Deka Vs Union of India & Ors as per existing guidelines.

Now, therefore in view of the above the Meghalaya State Pollution Control Board do hereby revised an Environmental Compensation of Rs75,000/- (Rupees Seventy Five Thousand) only on SHANLANG KHARBANGAR, calculated on the following basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation and adopted by the Meghalaya State Pollution Control Board.

$$EC = PI \times N \times R \times S \times LF$$

EC is Environmental Compensation
 PI = Pollution Index of industrial sector=50
 N = Number of days of violation took place=12
 R = A factor in Rupees (₹) for EC=250
 S = Factor for scale of operation= 0.5
 LF = Location factor= 1
 EC= 75,000

The Environmental Compensation is to be paid within a period of 30(thirty) days from the date of receipt of the direction in the form of Demand Draft or Banker's Cheque/RTGS to be drawn in favor of Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

35



In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board shall be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.


Dr. G H Chyrmang (MFS)
Member Secretary

Meghalaya State Pollution Control Board, Shillong

Memo: No. MPCB/Gen-327/Vol-IV/Annex-I/2020/2024-25/

Dtd Shillong the ___ May 2024

Copy to:-

1. The Deputy Commissioner, Ri Bhoi District, Nongpoh for favour of information and necessary action.
2. The Divisional Forest Officer (T) Division, East Khasi Hills and Ri Bhoi District for favour of information and necessary action.

1
MEMBER SECRETARY

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : <http://megspcb.gov.in>



No. MPCB/Gen-327/Annex-I/Vol-IV/2024/2024-25/60

Dtd Shillong the 19th August 2024**FINAL NOTICE FOR PAYMENT OF ENVIRONMENTAL COMPENSATION**

To,

~~Shanlang~~ Kharbyngngar,

Dwar Ksuid, Nongrah, Ri Bhoi District,

Meghalaya

Sub: Payment of Environmental Compensation and Property, Bank Accounts attachment-regd.

Whereas, the Hon'ble Tribunal, vide order dated 14/10/2020 and 29/10/2020 in O.A. No 48/2019 (EZ) respectively in the matter of "JitulDeka Vs Union of India &Ors", had directed the State Government to assess the Environmental Compensation against the illegal mining/stone crusher units.

Whereas the Meghalaya State Pollution Control Board in compliance with above direction had imposed Environmental Compensation on Shanlang Kharbyngngar Vide letter No MPCB/Gen-327/2020/2020-2021/71 dated Shillong, the 24th November 2020 calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation and adopted by the Meghalaya State Pollution Control Board and the letter was issued by the Board on 10th May 2024.

In view of the above, it may be informed that you have failed to make the balance payment of the above Environmental Compensation even after you were given sufficient time and opportunities. Therefore, in compliance with the resolution of the meeting chaired by Chief Secretary to the Govt. of Meghalaya on 14th May 2024 at para-2, I am directed to inform you that an additional time of 14 days from date of issue of this notice is hereby granted for making payment of above Environment Compensation, failing to comply with the direction for which attachment of your properties/bank accounts shall be initiated by the competent authority under the provision of Assam Land and Revenue Regulation Act, 1986 to ensure recovery of Environmental Compensation.

(Dr. G H CHYRNANG MES)
Member Secretary

Meghalaya State Pollution Control Board, Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>Memo No. MPCB/Gen-327 /Annex-I/Vol-IV/2024/2024-25/160 P Dtd Shillong the 19th August 2024

mspcb

Copy to:-

1. The Secretary to the Government of Meghalaya, Forest and Environment Department for favor of kind information and necessary action.
2. The Deputy Commissioner, Ri Bhoi District, Nongpoh for favor of kind information and necessary action.
3. The Secretary, Executive Committee, Khasi Hills Autonomous District Council for favor of kind information and necessary action.


Member Secretary

To,

Dated: 03.09.2024

1. The Chief Secretary
Government of Meghalaya
Secretariat, Shillong
Meghalaya.
2. The Member Secretary,
Meghalaya State Pollution Control Board,
Lumpyngad, Shillong
Meghalaya

Subject: Imposition of Environmental Compensation against Illegal Stone Crushers

Sir,

This letter is addressed to your kind office to place before your authority that I, Shri Shanlang W. Kharbangar, proprietor of **M/s Shanlang Stone Crusher** situated at Bhoirymbong, Ri Bhoi District, Meghalaya submits as follows for consideration and immediate direction:

- i. That M/s Shanlang Stone Crusher received its **Consent to Establish** under Section 21 of the & Air (Prevention Control Pollution) Act, 1981 and Section 25, 26 Water (Prevention Control Pollution) Act, 1974 for setting up a Stone Crushing Unit at Bhoirymbong, Lumdaitkhla, Ri Bhoi District to produce graded stone chips with a project cost of Rs. 24,00,000.00 (Rupees Twenty Four Lakh) only, under certain norms and conditions. This Consent to Establish Letter was issued in the year **2012**.
(Kindly refer to Letter No. MPCB/TB-Con-62(2012-2013/7 dated 26.11.2012)



- ii. The License of **Consent to Operate** was issued in favour of M/s Shanglang Stone Crusher Unit vide T.O No. MPCB/TB-Con-62(2011)/2016-2017/14 Dated 19th September, 2016 for operating a Stone Crushing Unit located at Bhoiryabong, Lumdaitkhla, Ri-Bhoi District and which expired on 31st October, 2017 and renewed for a further period of 3 (Three) years i.e upto 31st October, 2020. This Renewal of Consent to Operate was issued in the year **2019** and again on the 27th November, 2020 he applied for renewal of CTO from MSPCB and a payment was also initiated and accepted vide DD/NO.002959 dated 19.11.20 and account of RCTO.

(Kindly refer to Letter No. MPCB/TB-Con-62(2011)/2019-2020/18 dated 14.08.2019 and a receipt no. 052 and book no. 246 is attached herewith).

- iii. On the 15.03.2019, I, Shri Shanlang W. Kharbangar, proprietor of M/s Shanlang Stone Crusher purchased a "Mashin Tylliat Maw" (AGGARWALLA STONE CRUSHER 16X10) from one Shri Kotswell Karbuli and Shri Gideon Kharbyngar.

That this Secondary Crusher was purchased to crush oversize aggregates coming out of my registered Stone Crusher installed in the same hill top and it is producing the same production capacity.

The illegal small Stone crusher at GPS (25° 42' 34.03" N, 91° 59' 38.90" E) which was setup temporarily with no shed or permanent structures and was setup recently in the month of **May-June 2019** and before that I was having only one **legal stone crusher unit** but unknowingly without your consent and permission I have setup another small stone crusher to be used as a secondary crusher and it was operational only for a short duration i.e.; **June and August 2019** and also for crushing the oversized aggregates coming out from my other legal crusher and moreover there is no waste or by-product that is left over behind as we sell out all and even

the stone dust coming out from the stone crusher is sold and used for plastering purposes and other retaining wall manual works.

(True Copy of the Ka Dulir Iadie Iathied Stone Crusher dated 15.03.2019 is annexed herewith)

- iv. That Sir, during the month of July-August 2019 the officials of Ri-Bhoi District, Nongpoh came to my stone crusher located at Bhoirymbong and informed us to close the stone crusher and on the 08.09.2019 they came again and sealed the stone crusher unit and asked us to bring all the updated and valid documents and since then my Stone Crusher Unit has been closed down.
- v. That on 24.11.2020, I was imposed Environment Compensation fine of Rs. 38,56,250.00 (Rupees Thirty Eight Lakh Fifty Six Thousand Two Hundred Fifty) only, calculated on the basis of methodology developed by the Central Pollution Control Board for assessing environmental compensation.
(Kindly refer to Letter No. MPCB/GEN-327/2020/2020-2021/71 dated 24.11.2020)
- vi. The Applicant herein submits that this fine imposed for the unlicensed stone crusher is unreasonable because the AGGARWALA stone crusher 16x10 purchased on 15.03.2019 and its operation would not amount to a fine as exorbitant as Rs. 38,56,250.00 (Rupees Thirty Eight Lakh Fifty Six Thousand Two Hundred Fifty) only. No doubt this unlicensed stone crusher is operating from the same place wherein the Consent to Establish and Consent to Operate was already issued to the Proprietor in 2012 as well as 2019.
- vii. The fine imposed as per your methodology for Environmental Compensation should have been implemented only on the AGGARWALLA

stone crusher purchased and installed and the fine should be based on the production of the new stone crushers which was in operation for the short duration in 2019.

- viii. The production of this unlicensed stone crusher is not exorbitant nor extreme. **It was only used for crushing oversized stones coming out of the registered and licensed primary crusher.**
- ix. That Environment Compensation could not have been levied against the license of M/s Shanlang Stone Crusher which already received its License to Establish and License to Operate.
- x. Letters were addressed to Meghalaya State Pollution Control Board on the 24.08.2021 as well as 17.02.2022 from Shri Shanlang W. Kharbangar, proprietor of M/s Shanlang Stone Crusher explaining the same.
(True Copy of the Letters dated 24.08.2021 and 17.02.2022 are attached herewith)
- xi. Applicant requested that a reasonable amount for Environment Compensation would be calculated based only on the unlicensed stone crusher from 2019.
- xii. A letter dated 3rd December, 2020 with reference No. D C R B (LR) 25/2019/Rev/29/1789 was sent to me wherein I was asked to submit certain documents to the Office of the Deputy Commissioner Ri-Bhoi, District which are required for setting up and operation of Stone Crusher Units.
(Photo copy Letter dated 03/12/2020 is enclosed herewith).
- xiii. After receiving the above letter I had submitted two important documents i.e., Clearance from Labour Department, No Objection Certificate and a Professional tax from Khasi Hills Autonomous District Council. However,

I am yet to receive the Renewal Copy of Consent to Operate (C.T.O) from Meghalaya State Pollution Control Board as stated in the above para - 2.

(Photo copy of the documents are attached herewith).

- xiv. The Office of the Deputy Commissioner, Ri Bhoi District vide Notice No.DCRB(LR) 37/2019/Pt-III/Rev/484 dated 20.01.2022 properties of the said identified illegal stone crushers, owners are hereby directed to comply to the Seizure Notice and is prohibited from moving or transporting seized properties from the location where it was seized by Magistrate.

(True Copy of the Notice No.DCRB(LR) 37/2019/Pt-III/Rev/484 dated 20.01.2022 is attached herewith)

- xv. Thereby a Notification was published in the local dailies dated 14.02.2020 for an auction sale notice for illegal stone crusher unit and stone quarrying units located in Rani Jirang, Umtyrnga, Chibra, Maikhuli, Barapathar, Kiling, Baridua, Bir, Saiden, Umroi Nongrah, Umjathang villages as per list of identified illegal stone crusher units and stone quarries that have been submitted before the Hon'ble NGT for intending purchasers.

(True Copy of the Notification being No. DCRB(LR)37/2019/Rev/Pt-III/531 dated 14.02.2022 is attached herewith)

- xvi. The Applicant's properties that were seized were one crusher (yellow colour), one conveyor (tan), one screen, sixty cubic metre boulder, half tonne machines scrap.

(True Copy of the Seizure Order/Seizure Memo of Movable Assets dated 22.01.2022 is attached herewith)

- xvii. My seized properties were already auctioned and sold in 2023.

xviii. On the 10.05.2024 a letter was addressed to me by registered post informing me that "the board after thorough considering the request, has **decided to reduce** the Environment Compensation and revising each case in the matter of Jitul Deka vs. Union of India & Ors as per existing guidelines.

Now, therefore in view of the above the Meghalaya State Pollution Control Board do hereby revised an Environmental Compensation of Rs. 75,000/- (Rupees Seventy Five Thousand) only on SHANLANG KHARBANGAR, calculated on the following basis of methodology developed by Central Pollution Control Board for assessing Environmental Compensation and adopted by the Meghalaya State Pollution Control Board.

$$EC = PI \times N \times R \times S \times LF$$

EC is Environmental Compensation

PI=Pollution Index of industrial sector=50

N= Number of days of violation took place=12

R= A factor in Rupees() for EC = 250

S= Factor for scale of operation = 0.5

LF= Location Factor= 1

$$EC = 75,000$$

The Environmental Compensation is to be paid within a period of 30(thirty) days from the date of receipt of the direction in the form of Demand Draft or Banker's Cheque/RTGS to be drawn in favour of Member Secretary, Meghalaya State Pollution Control Board, Shillong.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board shall be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules."

(True Copy of the Letter by registered post being No. MPCB/Gen-327/Vol-IV/Annex-I/2020/2024-25/105 dated 10.05.2024 is attached herewith)

- xix. The Applicant on receiving the above Letter visited the Meghalaya State Pollution Control Board and informed that he is willing to pay the amount of Rs. 75,000.00 as Environmental Compensation and inquired how he is to make this payment. He also inquired about his seized property that was auctioned. The officials present at the Board assured the Applicant that the money received from auctioning his properties would be adjusted to the Environmental Compensation fine and that he may not require to pay any amount.
- xx. The Applicant also brings into record the C.R Case No.131 of 2022 before the Chief Judicial Magistrate, Ri Bhoi Nongpoh which was pleased to dismiss the case as withdrawn and held as *"it is in his submission that the proposed Accused person may have requisite permission, instant matter may not be maintainable and may, therefore, be dismissed as withdrawn. Accordingly, matter is dismissed as withdrawn. Case stands disposed of."*
- xxi. The Applicant had also requested the Board to renew his license to continue the legal stone crusher at the earliest so that he may earn his living.
- xxii. It was on the 30.08.2024 that the Applicant received another letter for payment of environmental compensation "Whereas the Meghalaya State Pollution Control Board in compliance with above direction had imposed Environment Compensation on Shanlang Kharbangar **Vide letter No MPCB/Gen-327/2020/2020-2021/71** dated Shillong, the 24th November 2020 calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation and adopted by the Meghalaya State Pollution Control Board and the letter was issued by the Board on 10th May 2024.

In view of the above, it may be informed that you have failed to make the **balance payment** of the above Environmental Compensation after you were given sufficient time and opportunities.”

(True copy of the Final Notice For Payment of Environmental Compensation being No. MPCB/Gen-327/Annex-I/Vol-IV/2024/2024-25 dated 19.08.2024 is attached herewith).

- xxiii. The Applicant submits that he is not sure anymore as what is the balance payment to be paid by him to the Meghalaya State Pollution Control Board.
- (a) Whether the Applicant is supposed to pay Rs. 38,56,000.00 (Rupees Thirty Eight Lakh Fifty Six Thousand) only, or Rs. 75,000.00 (Rupees Seventy Five Thousand) only ?
 - (b) If Rs. 38,56,000.00 (Rupees Thirty Eight Lakh Fifty Six Thousand) only is to be paid as Environmental Compensation fine to the Meghalaya State Pollution Control Board then why issue Letter dated 10.05.2024, instructing to pay the revise Environment Compensation.
 - (c) If Rs. 75,000.00 (Rupees Seventy Five Thousand) only is to be paid as Environmental Compensation fine to the Meghalaya State Pollution Control Board, then the Applicant humbly inquires about the money derived from the auctioned of his seized goods.
 - (d) The Applicant is willing to pay and obey all rules and regulations provided that the Meghalaya State Pollution Control Board makes up its mind.
 - (e) That the Applicant already has license to establish and to operate issued by the Meghalaya State Pollution Control Board and the same needs to be renewed so that he may earn his living.
 - (f) The unlicensed stone crusher was operating only for a short duration in 2019.
 - (g) That the Applicant is now at the mercy of the Board and seeks urgent clarification so that the Board does not make any further errors.

(h) The Applicant would have no other remedy if there is no clarification on the above circumstances but to file necessary petitions before the rightful forum.

(i) That Applicant awaits clarification from the Board.

That the Applicant has been running from pillar to post right from July, 2019 until this date seeking justice for his grievances which caused distress and loss to him.

That I am awaiting for your kind reply from your end.

Thanking You

Yours Faithfully,

Shri Shanlang W. Kharbangar

Smit, Shillong-793015

Meghalaya.

9856065123/8787821619

Email id: shanlangkharbangar@gmail.com



C.C. No.
FIR No.
U/S
P.S.

IN THE COURT OF NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH

Suit / Appeal No. _____ JURISDICTION OF 2024

In re:- SHRI SHANLANG W. KHARRANGAR

Plaintiff(s) Or Petitioner(s)
Appellant(s) Or Complainant(s)

VERSUS

MEGHALAYA STATE POLLUTION CONTROL BOARD & ANR.
Defendant(s) / Respondent(s) / Accused

KNOW ALL to whom these Present shall Come that I / We _____

The above named _____ do hereby appoint

DR. ALANA GOLMEI
Advocate

Ch. No. 171, Lawyers Chamber II,
Delhi High Court, New Delhi-110003
Enrl. No. D/8495/2019

D.H.C.B.A Membership No. 26153/2022

9958874724, nelawnetwork@gmail.com

Samuel Lalrochan Khobung
Advocate
Enrl. No. D/9004/2018
Office: 2/34 Double Storey, Jangpura Extn., N.D.-14
Ph. No. 9654980557
E-mail: samkhobung@gmail.com

(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for ea:

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the power at _____ conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I / We hereby agree that once the fee is paid, I / We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/ us.

IN WITNESS WHERE OF I / We do hereunto set my/our hand to these presents the contents of which have been understood by me / us on this _____ day of October, 2024 Accepted subject to the terms of the fees.



Smy
D/9004/18
Advocate

Dr
D/8495/19

J.Rana.
J. Rana.
J.M. Lyngdoh.
J.M. Lyngdoh.

Client Shanlang Client
I Identify The Signature/ Thumb Impression Of Below Mentioned Person,
Who Has Been Signed In My Presence., The Client.